

A court of inquiry has been ordered to investigate the accident. Until the findings of the court are received, it will not be possible to state the exact cause of the fire, the extent of the loss or any further particulars, as any inferences based on imperfect information may turn out to be inaccurate.

The communications, however, were restored the very next day.

12.35 hrs.

### ELECTION TO COMMITTEE

#### CENTRAL ADVISORY BOARD OF ANTHROPOLOGY

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to move:

"That in pursuance of clause (5) of para 2 of the Ministry of Education and Scientific Research Resolution No. F. 8-26/57-C-I, dated the 9th October, 1957, as amended by that Ministry Resolution No. F. 8-26/57-C-1, dated the 15th March, 1958 and the Ministry of Scientific Research and Cultural Affairs Resolution No. F. 23-3-/58-Sur. III, dated the 24th October, 1958, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct one more Member from amongst themselves (in addition to a Member of Lok Sabha already elected in December, 1957) to serve as a member of the Central Advisory Board of Anthropology for a term of three years subject to the other provisions of the said Resolution."

Mr. Speaker: The question is:

"That in pursuance of clause (5) of para 2 of the Ministry of Education and Scientific Research Resolution No. F. 8-26/57-C-I, dated the 9th October, 1957, as amended by that Ministry Resolution No. F. 8-26/57-C-1, dated the 15th March, 1958 and the Ministry

of Scientific Research and Cultural Affairs Resolution No. F. 23-3/58-Sur. III, dated the 24th October, 1958, the Members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, one more member from amongst themselves (in addition to a member of Lok Sabha already elected in December, 1957) to serve as a member of the Central Advisory Board of Anthropology for a term of three years subject to the other provisions of the said Resolution."

The motion was adopted.

12.36 hrs.

### DELHI RENT CONTROL BILL

#### MOTION re: EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

The Minister of Home Affairs (Pandit G. B. Pant): With your permission, I wish to make a slight alteration in the motion, namely that for '24th November', the words '27th November' be substituted.

I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee on the Delhi Rent Control Bill, 1958, be extended up to the 27th November, 1958."

It is possible that I may present the report earlier, but I am putting in a later date, so that there may be no occasion for asking for further extension.

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Delhi Rent Control Bill, 1958, be extended up to the 27th November, 1958."

The motion was adopted.